

THE DEPUTY MINISTER FOR COMMUNICATIONS (SHRI RAJ BAHADUR) : I lay on the Table of the Council two statements showing accidents to aircraft belonging to (i) Air Line Companies, and (ii) private owners, giving the required information. [See Appendix IV. Annexure No. 201 J.

**RETRENCHMENT IN ORDNANCE
WORKS—REQUEST FOR INFORMATION**

SHRI S. N. MUZUMDAR (West Bengal): Sir, I have a submission to make.

MR. CHAIRMAN: What is that?

SHRI S. N. MUZUMDAR: The other day I made a submission that I had sent a short notice question to the Defence Ministry in connection with the proposed retrenchment in some ordnance works. I was informed that the Defence Ministry declined to answer that short notice question. The proposed retrenchment is to take place on 15th May next. When this matter was placed before the Chair, the Chair kindly consented to look into the matter. Now I have been informed that nearly 30,000 employees have served strike notice and it will be very unfortunate if the Defence Ministry refuses to throw light on this matter. May I request the particular Ministry to throw some light on this matter tomorrow?

SHRI K. SURYANARAYANA: The Ministry declined to answer the short notice question?

SHRI S. N. MUZUMDAR: Yes.

QUESTION re. HATHI GOLD MINES

DR. R. B. GOUR (Hyderabad): During the winter session of Parliament last year, Sir, I had put a number of questions on the Hathi Gold Mines and the Deputy Labour Minister told us that information **was** being collected and would be b'fl en the Table of the House after

it had been collected, and as soon as it was with the Labour Ministry. It is however, unfortunate that though so many months have since elapsed this information has not yet been made available either to the House or to me personally.

SHRI C. G. K. REDDY (Mysore): That is quite true, Sir. I am sorry to say the Ministers give so many promises on the floor of the House and these promises are not kept except in a very few instances.

THE MINISTER FOR PARLIAMENTARY AFFAIRS (SHRI SATYA NARAYAN SINHA) : We always look after the assurances given by the hon. Ministers.

SHRI C. G. K. REDDY: May I quote instances just now?

MR. CHAIRMAN: Don't bother about it now.

SHRI SATYA NARAYAN SINHA: We are laying all those statements on the Table of the House.

SHRI B. GUPTA (West Bengal): Sir, this term "as soon as possible" should be defined, for it seems to be a very elastic term so **far** as the Ministers are concerned.

MR. CHAIRMAN: Thank **you**. Mr. Deshmukh to lay the papers on the Table.

PAPERS LAID ON THE TABLE

APPROPRIATION ACCOUNTS. COMMERCIAL APPENDIX AND AUDIT REPORT OF DEFENCE SERVICES 1952.

THE DEPUTY MINISTER FOR FINANCE (SHRI M. C. SHAH): Sir, I beg to lay on the Table a copy each of the following papers as required by clause (1) of article 151 of the Constitution: —

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| (i) Appropriation Accounts | of |
| the Defence Services for | the |
| year 1950-51. [Placed | in |
| Library. See No. IV | O.I. |

- (ii) Commercial Appendix to the Appropriation Accounts of the Defence Services for the year 1950-51 and the Audit Report thereon. [Placed in Library. See No. IV O.L. (96).] — ,
- (Hi) Audit Report, Defence Services, 1952. [Placed in Library. See No. IV O.L. (95).]

**REPORT ON PUBLIC ADMINISTRATION BY
SHRI PAUL H. APPLEBY.**

SHRI M. C. SHAH: Sir, I beg to lay on the Table a copy of the Report of a Survey on Public Administration in India by Shri Paul H. Appleby. [Placed in Library. See No. IV. A.O. (134).]

PROF. G. RANGA: What is it?

MR. CHAIRMAN: The Appleby Report on Public Administration.

PROF. G. RANGA: Sir, when do we get an opportunity to see and discuss the.....

MR. CHAIRMAN: Now he is laying it on the Table of the House.

PROF. G. RANGA: Sir, it has already been laid now. But when do we get an opportunity of discussing the Appropriation Accounts of the "Defence Services? That is one thing I wanted to ask. Secondly, last year a request was made by, I think, my hon. friend Shri C. G. K. Reddy that an occasion should be found to discuss the foreign policy of the Government, a separate occasion and not in connection with the President's Address or any other such occasion. But so far there has been no response from the Government. I would like to suggest that in the coming session at least an early occasion may be found next time we meet, to discuss our foreign policy.

SHRI B. GUPTA: May I suggest that an opportunity should be given

even in this session to discuss our foreign policy in the Indian Parliament, because in this particular juncture in the world, I think we can make certain contributions to bringing about peace especially since certain new possibilities opened before all peace-loving people.

MR. CHAIRMAN: Yes, Mr. Abid Ali.

**ANNUAL REPORTS AND BUDGET
ESTIMATES OF THE EMPLOYEES' STATE
INSURANCE CORPORATION.**

THE DEPUTY MINISTER FOR LABOUR (SHRI ABID ALI): Sir, I beg to lay on the Table a copy each of the following papers as required by section 36 of the Employees' State Insurance Act, 1948: —

- (i) Annual Report and Audited Accounts of the Employees' State Insurance Corporation for the year 1951-52. [Placed in Library. See No. IV. O.7. (17).]
- (ii) Revised Budget Estimates for the year 1952-53 and Budget Estimates for the year 1953-54 of the Employees' State Insurance Corporation. [Placed in Library. See No. IV. O.7. '20).]

**GOVERNMENT ACTION ON ASSURANCES,
PROMISES AND UNDERTAKINGS GIVEN
DURING THE SESSIONS.**

SHRI SATYA NARAYAN SINHA: Sir, I beg to lay on the Table the following statements showing the action taken by the Government on various assurances, promises and undertakings given during the sessions shown against each: —

- (i) Supplementary Statement No. II. [See Appendix IV, Annexure No. 202.]—First Session, 1952 of the Council of States.
- (ii) Supplementary Statement No. I. [See Appendix IT,